

[Sardar Swaran Singh]

the year 1957-58 in substitution of the one laid on the Table on the 8th September, 1959. [See Appendix II, annexure No. 121].

12.03 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th December, 1959, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Eighth Amendment) Bill, 1959, which was passed by the Lok Sabha at its sitting held on the 1st December, 1959."

12.03½ hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-THIRD REPORT

Sardar Hukam Singh (Bhatinda): Sir, I beg to present the Fifty-third Report of the Committee on Private Members' Bills and Resolutions.

12.03½ hrs.

MANIPUR LAND REVENUE AND LAND REFORMS BILL*

The Minister of Home Affairs (Shri G. B. Pant): Sir, I beg to move for

leave to introduce a Bill to consolidate and amend the law relating to land revenue in the Union territory of Manipur and to provide for certain measures of land reforms.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to land revenue in the Union territory of Manipur and to provide for certain measures of land reforms."

The motion was adopted.

Shri G. B. Pant: Sir, I introduce the Bill.

12.04 hrs.

DOWRY PROHIBITION BILL—contd.

Mr. Speaker: Before we take up further clause-by-clause consideration of the Bill to prohibit giving or taking of dowry, as reported by the Joint Committee, I have to inform the House that in a division held on the Dowry Prohibition Bill, 1959 on the 8th December, 1959, there was an error in the announcement of figures of the Division. The House has already taken a decision and this error has absolutely no effect on it. However, I consider that the correct position should be on record. The facts are as follows:—

The House will recollect that before I announced the result of the division on amendment No. 4 by Shri P. R. Patel to clause 3 of the Bill, Pandit Thakur Das Bhargava stated that his vote had not been recorded and that he wanted to vote for the 'Ayes'. Accordingly I added his one vote to the figure for the 'Ayes', thus bringing the total to 40.

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 9-12-1959.

†Introduced with the recommendation of the President.